

SIXTH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1957-58)

SHRI M. GOVINDA REDDY (Mysore): Sir, I beg to lay on the Table a copy of the Sixth Report of the Public Accounts Committee (1957-58) on the Appropriation Accounts (Defence Services), 1954-55, and Audit Report, 1956.

ALLOTMENT OF TIME FOR CONSIDERATION OF THE GIFT-TAX BILL, 1958

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted four hours for the completion of all stages involved in the consideration and return of the Gift-tax Bill, 1958, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

MOTION FOR ELECTION TO THE COFFEE BOARD AND THE PROGRAMME THEREOF

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to move:

"That in pursuance of clause (xiv) of sub-section (2) of section 4 of the Coffee Act, 1942, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Coffee Board constituted under the said Act."

12 Noon

MR. CHAIRMAN: The question is:

"That in pursuance of clause (xiv) of sub-section (2) of section 4 of the Coffee Act, 1942, this House do proceed to elect, in such manner as

the Chairman may direct one member from among themselves to be a member of the Coffee Board constituted under the said Act."

The motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the Coffee Board:—

1. Number of members One.
to be elected.
2. Last date and time 9th May 1958
for receiving nomi- (Up to 3 P.M.)
nations.
3. Last date and time for 10th May 1958
withdrawal of can- (Up to 11 A.M.)
didature.
4. Date and time of 10th May 1958
election. (Between 3 P.M.
and 5 P.M.)
5. Place of election. Room No. 29,
Ground Floor,
Parliament
House, New
Delhi.
6. Method of election . Proportional
representation
on by means of the
single transfer-
able vote.

MOTION FOR ELECTION TO THE RUBBER BOARD AND THE PROGRAMME THEREOF

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to move:

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Rubber Board constituted under the said Act."

MR. CHAIRMAN: The question is:

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947, this House